

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 108 of 2011 &
I.A. No. 178 of 2011**

Dated: 9th August, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Tamil Nadu Electricity Board
Versus** **....Appellant (s)**

Sree Rengaraaj Power (P) & Ltd. Anr. **....Respondent (s)**

Counsel for the Appellant (s) : Mr. S. Vallinayagam for TNEB
Counsel for the Respondent(s): Mrs. N. Shoba & Mr. Adhimoolam for R.1

ORDER

Admit. Issue notice. Mrs. N. Shoba, the learned counsel takes notice on behalf of Respondent No.1. Notice to be issued to Respondent No.2. Dasti service is permitted.

Post the matter on **07.09.2011**. In the meantime, the learned counsel for the Respondent No.1 is directed to file the reply after serving copy on the other side.

**(V. J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

TS/KS